

NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

26

C.P No. 90/(MAH)/2013  
CA No.

CORAM:

Present: SHRI B.S.V. PRAKASH KUMAR  
MEMBER (J)

SHRI V. NALLASENAPATHY  
MEMBER (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE  
NATIONAL COMPANY LAW TRIBUNAL ON 18.07.2017

NAME OF THE PARTIES: Mr. Ashish Deora  
V/s.  
M/s. Pan India Motors Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956  
and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
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26	Nara Jeejeebhoy	Petitioner	Khurana
<del>27</del>	<del>Jeejeebhoy,</del> Hridhay Khurana i/b AZB and Partners		

ORDER

CP 90/397-398/NCLT/MB/MAH/2013

At request of the Petitioner Counsel, list this matter on 18.9.2017.

Sd/-

V. NALLASENAPATHY  
Member (Technical)

Sd/-

B.S.V. PRAKASH KUMAR  
Member (Judicial)